

SPM & ND

Mr P. Santhosh Kumar the applicant
Mr. PVM Naikian searc the respondents

At the request of the
Counsel list for hearing on admission
on 26.2.90.

↓ S2

23/2/90

NVK & ND

26.2.90

(1) Mr P Santhosh Kumar for applicant
Sr CGSC for Respondents.

Counsel of appl cant states that the applicant
has already obtained the relief prayed for from one of
the respondents and therefore, he wants to withdraw the
application as it has become infructuous. Counsel of
Respondents also submits orally that the relief prayed
for by the applicant has now been granted, though wrongly.

In view of the statement made, we find that no
cause of action subsists in this application. Therefore,
the application is treated as withdrawn on having
become infructuous.

B R

26.2.90

SK/CC